

effect. The allegations are completely incorrect.

**✓ OBSERVANCE OF WARRANT OF PRECEDENCE IN A.P.**

2462. SHRI M. N. REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that the Government of Andhra Pradesh are not observing and complying with the Warrant of Precedence issued by the Central Government in so far as Members of Parliament are concerned;

(b) whether proper instructions have been communicated to the Andhra Pradesh Government in this regard; and

(c) the steps the Central Government propose to take for the effective and proper observance of the warrant of precedence ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). According to the existing instructions, the Warrant of Precedence is meant for state and ceremonial occasions. It may not be strictly followed on more informal occasions. No instance of non-compliance with these instructions by the Government of Andhra Pradesh has come to the notice of the Government.

**S. C. AND S. T. EMPLOYEES IN C.S.I.R.**

2463. SHRI P. R. THAKUR : Will the Minister of EDUCATION be pleased to state :

(a) the total number of Class I, II, III and IV employees serving at present in the various Institutes/Centres functioning under the Council of Scientific and Industrial Research;

(b) the class-wise number of Scheduled Castes and Scheduled Tribes in the aforesaid total;

(c) whether the existing representation of Scheduled Castes and Tribes is considered adequate; and

(d) if not, the proposed steps to increase their representation within a specified time limit ?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) to (d). Information is being collected and will be laid on the Table of the House.

**REPRESENTATION OF SCHEDULED CASTES AND SCHEDULED TRIBES IN SERVICES**

2464. SHRI P. R. THAKUR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to prepare a plan for improving the position of representation of the Scheduled Castes and Scheduled Tribes in various public services within a specified period;

(b) whether there is any scheme of a specific programme for trainees from the Scheduled Castes and Scheduled Tribes for the same purpose, particularly by creating some special extra-budgetary trainee posts to be counted against their targets or by establishing a fund sufficient to permit the employment of some staff members in this trainee category; and

(c) if not, the alternative proposals ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) (a) to (c). While no time limit has been fixed by Government for improvement in the representation of Scheduled Castes and Scheduled Tribes in services and no proposal to create any extra-budgetary trainee posts for Scheduled Castes and Scheduled Tribes is under consideration, Government have already opened two Pre-examination Training Centres—one at Allahabad and the other at Madras—under the Department of Social Welfare, for giving coaching to Scheduled Castes and Scheduled Tribes candidates appearing for I.A.S. etc. examination. As a result of this pre-examination training, candidates belonging to Scheduled Castes and Scheduled Tribes are now becoming available to fill the posts reserved for them in the I.A.S. and I.P.S. In view of the success of this training scheme, the Working Group set up under the Chairmanship of Shri M. R. Yardi, Additional Secretary, Ministry of Home Affairs, to study the progress of measures for land allotment to Scheduled Castes and their representation in services has suggested that for all posts for which there